

of the B.J.P. Under such circumstances, on the 26th of(Interruptions)..... I would insist upon you that the matter would be taken up in the Supreme Court on 26th and even then the Government is not making its policy clear, which clearly shows that the Government is not serious about it, it does not want to implement the recommendations of the Mandal commission. Therefore I would insist upon any Minister from the Government and ask him what policy the Government has adopted on Mandal Commission and whether it is going to clarify its policy before 26th or not. I would like to know this . (Interruptions)

[English]

MR. SPEAKER: I have taken note of all those Members who want to speak. I Have made an announcement on the floor of the House that you would be occupying the same seats day after tomorrow so that I can call your names. Those who have not spoken, I will call their names day after tomorrow. I am allowing one or two Members to speak now. Please understand that up to 12 o' clock we were sitting here. That is because of the paucity of time. I am sure, if there are exchanges going on, you would be consuming the time for something else and not for the items which are on the Agenda. Please co-operate. Now, let me allow only two Members to speak. One lady Member wanted to speak, I want to give her a chance.

(Interruptions)

[Translation]

SHRI MADAN LAL KHURANA : Mr. Speaker, Sir, one thing is often repeated here, but there is no reply. The present session has been going on for the last three months and the reply of not even one point is coming from the Government as to what will be the future of Delhi. What kind of set up would be outlined for Delhi and whether they are willing to do so or not. Whether the elections would be held or not. If the elections would not be held, the problems of

Delhi will continue to exist, for example, the law and order problem is there, which my friend mentioned just now. Moreover the ration Depots of Delhi don't have any ration. The system of bureaucracy of Delhi is such that there no say of elected Members. Therefore I would like to say where should the elected Members go. We stand up of and on and express ourselves during the zero hour. I believed that there will be a discussion on it here for 2 and a half hours. Somebody may tell us whether there is any single decision. But what is happening, we stand up here once a week as if participating in a ceremony and express our ideas within two minutes. Later on we don't get any reply and the problem remains there, as it is. Mr. Speaker, Sir, with a heavy heart I would say that I fell as if we have come here to beg alms. My submission is that

[English]

MR. SPEAKER: If you follow the rules, you will know what to do and what not to do.

[Translation]

SHRI MADAN LAL KHURANA: We have given a Calling Attention notice and a separate notice under Rule 193. Please tell us under which rule the notice is to be given?

MR. SPEAKER : I can't tell you.

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, I was expecting that there would be a discussion on Delhi here in the House because we neither have any assembly or nor any metropolitan council in Delhi. I do not know which forum the problems of Delhi would be discussed. That is all I want to say.

[English]

SHRI A.CHARLES (Trivandrum) : I belong to the backward community. We are all equally concerned about the welfare of backward communities. Nobody has got the monopoly to champion the cause of the

backward communities in the House. (Interruptions) When the former Prime Minister, Mr. V.P. Singh, made a suo motu statement in the House regarding the implementation of the recommendations of the Mandal Commission, he did not give a list of backward communities eligible for reservation. That was why the Supreme Court stayed the proceedings. There are 3,743 communities included as backward communities in the Mandal Commission Report. What Mr. V.P. Singh in the suo motu statement said was that a new list should be prepared in consultation with the State Governments who are eligible for reservation. There are problems to prepare such a list. For example, Pulaya is a scheduled caste community in Kerala: but, according to the Mandal Commission Report, it is O.B.C. So, Pulayas are requesting that they should be allowed to continue as scheduled castes. There are such anomalies. (Interruptions)

SHRI CHANDRA JEET YADAV : Before you go on to the next item, please listen to me for two minutes because I have been writing to you for four days on this issue. It is not a question of who did what; whether it was a suo motu or other things. What we are trying to bring to the notice of this House and through this House to the Government and the Prime Minister is that the Supreme Court has specifically asked the Government to clear its stand in the Supreme Court on the case of the Mandal Commission Report which is going on there. otherwise, the Supreme Court will take it as if the Government is not in favour of these recommendations of Mandal Commission. The Government of India sought the adjournment saying that they would seek the consensus on this issue and they would come before that Court and the Court very specifically gave a direction that 26th September is the last date being given to the Government to submit the memorandum. If the Government fails to submit it on the Mandal Commission's recommendations, the Supreme Court will take its own view.

The Prime Minister in this House while replying to the President's Address referred

pointedly to every party's manifesto and said that but for BJP all political parties had agreed. on that point Shri Lal K. Advani and Shri Atal Bihari Vajpayee stood up and said, "No, we also support the report"

You will remember that I stood up here in my seat and said, "Mr. Prime Minister, this is one issue on which there is a national consensus. Therefore, it is a question which relates to giving share in the administration to the 52 per cent of our population, for which they have got a right from the Constitution and for the last 41 years nothing has been done on this."

Now in spite of two high-powered commissions appointed by the President of India nothing was done. Rightly the V.P. Singh Government took a decision. To say that the V.P. Singh Government did not consult is not correct. It is all right, if you want to consult, please consult. But there is no time. Within one week you have to submit your statement before the Supreme Court. Otherwise, it will be taken as if the Government has not clarified and this will go against your party also. We are not saying anything. We are not charging the Congress Party. But what we request is that there is hardly time and the Prime Minister who has made a statement time and again, must call the meetings of all leaders of political parties and if there is a possibility of a consensus we welcome that consensus. But we do want this that 27 per cent reservation which will go to socially and educationally backward classes, has to be given to them. Along with that, there are other related issues which have been raised. Here you saw that one hundred Members of Scheduled Castes and Scheduled Tribes, irrespective of the political parties, were agitated on many issues. And one of the issues was that reservation to Scheduled castes and the Scheduled Tribes is also not being fulfilled and therefore there should be statutory backing to that also.

MR. SPEAKER : We have discussed this issue for ten hours.

SHRI CHANDRA JEET YADAV : I am concluding. That ten hour's discussion was on atrocities.